

the cost is lower, if the designs are better, certainly, we shall adopt them in other States in cooperation with the States concerned, because, this work will have to be done in the States.

SHRI PRABHUDAS PATEL : Rs. 200 crores of fund has been provided to build houses for the weaker sections of our society. Now, as the State Governments have no funds at their disposal, will the Central Government think of providing funds from their revolving Fund of Rs. 200 crores?

SHRI UMA SHANKAR DIKSHIT : This revolving fund is about Rs. 50 crores or so and it will go on revolving and increasing and it will take a long time to become Rs. 200 crores. Under the Fourth Plan, already this Fund has been increased by about Rs. 30 crores. I think in the next Plan, the budgetary provision would be larger. But, after all, the responsibility for housing must continue to rest with the States. The main responsibility is theirs.

SHRI GIRIDHAR GOMANGO : Will the hon. Minister enlighten whether such facilities are being extended to Orissa? If so the provisions in respect of Central Aid may also be stated by the hon. Minister.

SHRI UMA SHANKAR DIKSHIT : All the States are being treated on an equal footing. Of course, Orissa State will also be considered.

SHRI P. VENKATASUBBAIAH : While evolving the scheme to provide cheaper houses for the weaker sections of our society, may I know, Sir, whether Government will also keep in view the availability of local materials which are already available, and whether they will make use of them to suit the local conditions, in the light of the experience we had regarding the pre-fabricated housing scheme.

SHRI UMA SHANKAR DIKSHIT : Locally available building materials should be used in preference to cement and steel

and such other materials which do not reach in time due to transport and other difficulties. The attention of the State Governments has been drawn to this aspect. So far as the Central Government is concerned, we are also considering that. But I may state for the information of the hon. Member that even in respect of the manufacture of bricks, sometimes, difficulties are being experienced.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं आपके माध्यम से मन्त्री जी से जानना चाहता हूँ कि यह जो कम कीमत के मकान बनाने की योजना है इस सम्बन्ध में क्या इस बात का सर्वे किया गया है कि सारे देश में कितने मकानों की आवश्यकता है और उनको बनाने में कम से कम कितना पैसा लगेगा? क्या एक लाख से कम आबादी वाले शहरों में मकान बनाने का सरकार का इरादा है तथा यह कार्य कब से आरम्भ कर दिया जायेगा?

श्री उमाशंकर दीक्षित : श्रीमन्, आरम्भ तो बहुत पहले से है। अब भी काम चल रहा है। करीब 9 करोड़ के फ्लैट्स या रैजिडेंशियल यूनिट्स की जरूरत होगी। लेकिन आज का यह अनुमान है जो कि यह बढ़ भी सकता है आगे। किस तैजी से हम मकान आगे बना सकेंगे उस के आधार पर ही यह कहा जा सकता है कि यह काम कितने समय में पूरा हो जायेगा? इसलिए अभी भविष्य की कल्पना निश्चित रूप से बताना हमारे लिए सम्भव नहीं है।

श्री हुकम चन्द कछवाय : यह कम कीमत अथवा लागत के जो मकान बन रहे हैं तो वह कितनी कीमत के बनावेंगे?

श्री उमाशंकर दीक्षित : शहर में यह कम लागत वाले कोई 10,000 रुपये के बनेंगे जबकि गांव और छोटी जगहों में कोई 3,000 के बनेंगे।

SYSTEM OF PURCHASE OF PULSES ETC. BY FOOD CORPORATION OF INDIA.

*3. DR. SARADISH ROY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Food Corporation of India followed the practice of not bidding

for the first three lots in the commercial purchase of grams and pulses in the current season and purchased only after the third bid; and

(b) if so, the reasons for this system of purchase?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b) : This procedure was introduced by the Food Corporation of India with effect from the 20th May, 1972. This was intended to enable the mandi officers of the Corporation to make purchases at the market rate, after taking into consideration the bids for the first three lots. When instances came to the notice of the Corporation that the bidding for the first three lots were being deliberately manipulated by interested parties, the Food Corporation issued revised instructions to the mandi officers authorizing them to bid for the first three lots.

DR. SARADISH ROY : May I know whether prior to issuing such orders, the Food Corporation of India issued an order for not to purchase of stock from the mandis as a result of which the unscrupulous traders took the advantage to lower prices and cheated the farmer, and subsequently when the rates were more than Rs. 115, these orders were issued as a result of which the unscrupulous traders could make profits by offering the same stocks to the Food Corporation of India? May I know whether this is a fact, and if so, who issued the orders which gave advantage to the unscrupulous traders and resulted in a loss to the Food Corporation of India?

SHRI ANNASAHEB P. SHINDE : I have already stated in my answer that this system was found to be defective. Of course, hon. Members will appreciate that the Corporation of India is an autonomous body. They had resorted to this method at first but now they have rectified it. We ourselves in our Ministry will go into this matter and see that the normal practices are followed in such matters.

DR. SARADISH ROY : My questions have not been fully answered. I wanted to know who issued the orders which gave advantage to the unscrupulous traders and resulted in loss to the Food Corporation of India. The food Corporation of India has lost lakhs of rupees due to the increased rates of grams and pulses from less than Rs. 100 to about Rs. 115 to Rs. 117. May I know what steps are going to be taken against the officials who had issued such orders?

SHRI ANNASAHEB P. SHINDE : Obviously, the orders were issued from the headquarters of the food Corporation of India. I have got with me here some figures which indicate that as a result of this procedure, the purchase prices were relatively a little higher; when the procedure was changed, the prices were at a relatively lower level. As I have said, Government themselves are seized of the matter and we shall go into this matter.

SHRI INDRAJIT GUPTA : May I know whether with regard to the purchase of pulses by the Food Corporation of India, the normal rules governing the issue of tenders and scrutiny of quotations received on the basis of tenders are observed or not, and whether any cases have been brought to the notice of the hon. Minister where, for instance, a tender of Rs. 122 per quintal was offered by a particular firm, namely Messrs. Netram Amarsingh, and this was accepted by the corporation and its chairman, despite the fact that there was a pending quotation from another firm for Rs. 114, which was Rs. 8 lower? May I know whether it is a fact that this purchase was made at a price which was Rs. 8 higher than the lower price which was offered, and as a result of that, the corporation had to incur heavy losses?

SHRI ANNASAHEB P. SHINDE : The Government are going to inquire into these matters. If something is found out, naturally Government would take stern action irrespective of anybody being involved in this.

SHRI INDRAJIT GUPTA : Who is going to conduct the inquiry and how long will it take?

SHRI ANNASAHEB P. SHINDE : The CBI is being entrusted with this and it will be inquiring into it.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, क्या यह सच है कि दालों की खरीद में घोटाले के साथ साथ फूड कारपोरेशन ने मस्टर्ड आयल की जो खरीद की है उस के बारे में भी भ्रष्टाचार और पक्षपात का आरोप लगाया गया है? क्या यह सच है कि जब यह आरोप कृषि मंत्री महोदय को दिये गये तो उन्होंने फूड कारपोरेशन के चेयरमैन को कमेंट्स के लिए भेज दिया? क्या सी बी आई को यह कहा गया है कि जिन कर्मचारियों ने सार्वजनिक रूप से यह आरोप लगाये हैं उन के पक्ष में प्रमाण प्रस्तुत करने के लिए उन्हें अवसर दिया जायगा?

SHRI ANNASAHEB P. SHINDE : I do not consider anything wrong if when personal allegations are made against anybody, facts are sought to be ascertained from him. What is wrong in referring the documents to the person concerned? It does not mean that Government will not then take an independent view of the case. As we know, allegations are inquired into by independent authorities.

SHRI ATAL BIHARI VAJPAEE : What about the latter part of my question? Definite allegations have been made by the employees of the FCI. A memorandum has been submitted to the Prime Minister. Will they be given an opportunity to produce evidence in support of those allegations?

SHRI ANNASAHEB P. SHINDE : If a *prima facie* case is established, Government would explore all possible avenues to find out the facts pertaining to all concerned and take appropriate action.

SHRI S. M. BANERJEE : Our Union in Kanpur had submitted a memorandum to the Prime Minister. Has it been consi-

dered? They have levelled serious charges therein.

MR. SPEAKER : No. I do not allow it.

SHRI JYOTIRMOY BOSU : I have been trying to catch your eye for a long time. You will allow me to say that a former Congress Minister has been thieving in the Food Corporation of India and making money for party funds. You are trying to shut me out. That is all I say. You are trying to protect him because he had been your colleague.

MR. SPEAKER : Order, order. Names are not to be mentioned here. It will not be recorded. He may say Chairman of such and such body. That is enough.

SHRI S. M. BANERJEE : Instead of considering the allegations made by the employees, they are transferring them, just because they have unearthed a corruption case.

MR. SPEAKER : Too many members are catching my eye.

SHRI JYOTIRMOY BOSU : Kindly allow a discussion under rule 193. If the state is clean, allow us a discussion under rule 193 so that we can do the washing properly with a very good detergent on the floor of the House. We know how a person** has been making money. It is a matter of shame.

MR. SPEAKER : He can say 'Chairman'. Names are not to be mentioned. It will not be recorded.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं कोई आरोप नहीं लगाना चाहता लेकिन यह अवश्य कहना चाहूंगा कि जिन फ़ाइलों में गड़बड़ी की सामग्री है अब उन्हें कारपोरेशन के हेड-क्वार्टर में बुला कर गड़बड़ किया गया है। आप सी बी आई को कहिये कि सारी फ़ाइलें अपने कब्जे में ले लें।

Several Hon. Members rose—

MR SPEAKER : Order, order, I would have allowed more questions, but it is already two minutes up, and Members do not understand that the time is already up.

SHRI JYOTIRMOY BOSU : Please do not mention the time, because, Sir, I have been trying to catch your eyes from the very beginning.

MR. SPEAKER : I was deliberately avoiding my eyes from you. I was deliberately doing it. I wanted to lend my eyes to others also.

Now, Mr. Banerjee, for the Call Attention.

WRITTEN ANSWERS TO QUESTIONS
Report regarding Shipbuilding Yard
at Haldia

*4. SHRI B.K. DASCHOWDHURY :
SHRI PRIYA RANJAN DAS
MUNSI:

Will the Minister of SHIPPING and TRANSPORT be pleased to state :

(a) whether the Ministry has received the expert report that large size ship building yard should be constructed at Haldia; and

(b) if so, the main features thereof and the reaction of Government thereto?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR):(a)

No, Sir. The Working Group which had been appointed by the Government has not yet submitted its report.

(b) Does not arise.

Large Scale Sale and Transfer of Land Before
Imposition of Ceiling

*5. SHRI A.K. GOPALAN :
SHRI C. JANARDHANAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that there is large-scale sale and transfer of

lands in many States as evidenced by the enormous increase in the sale of non-judicial stamp paper; and

(b) if so, whether Government are satisfied that the Legislations on ceiling to be passed or passed by the States contain adequate safeguards to prevent last-minute transfer of lands by sufficient retrospective effect being given to the legislations?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE) : (a) Yes Sir.

(b) The question relating to giving retrospective effect to the reduced level of ceiling was placed before the Chief Ministers' Conference held on 23rd July, 1972 for advice. The Conference has unanimously decided that the amended ceiling laws should be given retrospective effect from a date not later than 24th January, 1971. This decision will be formally conveyed to all the State Governments as a guideline.

Levy Price of Sugar and Recommendation
of Agricultural Rices Commission for
Increase in Sugarcane Price

*6. SHRI P. NARASIMHA REDDY :
SHRI ARJUN SETHI :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have fixed revised levy prices for sugar ex-factory for different zones and if so, the main features thereof;

(b) whether Government are also considering the recommendation of the Agricultural Prices Commission for enhancing the price of sugar-cane supplied to factories for the season 1972-73; and

(c) the other steps proposed to ensure adequate sugar production during the ensuing season and uniform price of sugar throughout the country?